

IN THE COURT OF THE SESSIONS JUDGE :: DIBRUGARH

Present : Sessions Judge,
Dibrugarh.

Criminal Misc. (B) Case No. 713/2021

Sri Birju Garh

-vs-

State of Assam

CNR No. ASDB01-001713-2021

07-12-2021

This is a bail application under Section 437 CrPC, supported by an affidavit, submitted by Sri Nageswar Garh through learned Counsel praying for granting bail to accused person, namely, Sri Birju Garh in connection with Duliajan PS Case No. 525/2021 corresponding to GR Case No. 4199/2021 under Sections 21(a)/21(b)/27 of NDPS Act.

Heard the learned counsel for the petitioner and the learned Public Prosecutor.


Learned Counsel for the petitioner submits that the accused has been in judicial custody since 26-10-2021; that the quantity of drugs recovered from the accused falls under small quantity and that all the co-accused in the instant case have already been granted bail vide Order dtd. 03-12-2021 in CrI. Misc. (B) Case No. 684/2021.

Considering the matter in its entirety, the period of detention, the alleged quantity recovered and the history of consumption, the present petition is allowed.

It is directed that the accused person, namely, Sri Birju Garh be released on bail of Rs. 25,000/- with one surety of like amount in connection with Duliajan PS Case No. 525/2021.

It is further directed that the said accused person (i) shall not commit an offence similar to the offence of which he has been suspected of; (ii) fully cooperate in the investigation of the case and appear before the investigating officer as and when required and (iii) he shall not directly or indirectly make any inducement, threat, or promise to any person acquainted with the facts of the case so as to dissuade him/her from disclosing such facts to the Court or to any other police officer or tamper with the evidence.

Misc. CrI. (B) Case accordingly stands disposed of.


Sessions Judge,
Dibrugarh
Dibrugarh